

X
BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

IN

OA. No. 148/2024/EZ

IN THE MATTER OF:

Sh. Manoj Yadav

.... APPLICANT

VERSUS

Bihar Foundry and Casting Limited & Others

.... RESPONDENTS

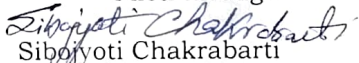
INDEX

SI No.	Particulars	Annexures	Page Nos.
1	Reply on behalf of Respondent No.02		1-6
2	Environmental Standards notified under the Environmental (Protection) Rules 1986 for iron & steel plants	Annexure I	7-18


Mrinal Kanti Biswas

Regional Director & Scientist E,

CPCB, Kolkata

Filed through

Sibajoti Chakrabarti

Counsel

For CPCB

Dated: 23/11/2024

Place: Kolkata

23 NOV 2024

Sl. No. 618 24

~~X~~
BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

IN

OA. No. 148/2024/EZ

IN THE MATTER OF:

Sh. Manoj Yadav



.... APPLICANT

VERSUS

Bihar Foundry and Casting Limited & Others

.... RESPONDENTS

~~BEFORE THE NOTARY PUBLIC
AT BIDHANAGAR
DIST. NORTH 24 PARGANAS~~

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5 i.e. CENTRAL POLLUTION CONTROL BOARD

I, Mrinal Kanti Biswas S/o Shri Kumar Saroj Biswas, aged about 43 years, having office at the Regional Directorate, Central Pollution Control Board, Southend Conclave, Block No.502, 5th& 6th floor, 1582, Rajdanga Main Road, Kolkata-700107, do hereby state as follows:

1. That, I am presently working as Regional Director, Regional Directorate (East), Central Pollution Control Board (hereinafter referred to as CPCB), Kolkata and have been authorized to file the present Counter affidavit. I am fully conversant with the facts of the case and hence, competent and authorize to submit the present counter affidavit.
2. That, I affirm this Affidavit in compliance to the Solemn Order dated 30.07.2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench.
3. That with regard to the averments made under 1 to 2 concerning applicant details being matter of record, hence no comments are offered over them by answering respondent herein.
4. That with regard to the averments made under Para 3 and 4 of the original application concerning releasing pollutants and contaminating the air and water, it is respectfully submitted that environmental standards have been notified under the Environmental (Protection) Rules 1986 for iron & steel plants (**Annexure-1**). These standards are enforced by State Pollution Control Board through Consent mechanism.

23 NOV 2024

~~X~~

5. That with regard to the averments made under Paras 5 to 11 concerning applicant and respondent industry details are matter of record, thereby no comments are offered over them from by answering respondent herein.
6. That with regard to the averments made under Paras 12 to 19 concerning with the grant of Consent to Establish (CTE) and Consent to Operate (CTO) to the respondent industry. It is respectfully submitted that under Water (Prevention & Control of Pollution Act, 1974 and The Air (Prevention & Control of Pollution) Act, 1981 State Pollution Control Boards are empowered to grant CTE and CTO, therefore no comments are offered over them by answering respondent herein.
7. That with regard to the averments made under Paras 20 to 29 concerning description of Environment Clearance are matter of record, thereby no comments are offered over them by this answering respondent herein.
8. That with regard to the averments made under Para 30 to 41 concerning the violation of CTE and CTO conditions, it is respectfully submitted that under Water (Prevention & Control of Pollution Act, 1974 and The Air (Prevention & Control of Pollution) Act, 1981 State Pollution Control Boards are empowered to grant CTE and CTO, therefore no comments are needed from respondent no. 5.
9. That with regard to the averments made under Paras 41 to 45 concerning OM and SOP issued by the regulatory authorities, which are not related to this respondent, thereby no comments are offered over them by this answering respondent herein.
10. That with regard to the averments made under Para 46 are that the respondent industry should have installed continuous ambient air quality monitoring system, it is respectfully submitted that monitoring of the environment is to be carried out by industries as per the conditions specified in the environmental clearance issued under EIA Notification and the Consent issued under the Air (Prevention and Control of Pollution Act 1981.
11. That with regard to the averments made under Paras 47 and 48 concerning industry inspection performed by MoEF&CC are matter of record, thereby no comments are offered over them by this answering respondent herein.
12. That with regard to the averments made under Paras 49 & 50 concerning illegal extraction of groundwater, it is respectfully submitted that Central

23 NOV 2024

✕

Ground Water Board (CGWB) is the concerned agency for the extraction of ground water, thereby no comments are offered over them by this answering respondent herein.

13. That with regard to the averments made under Paras 51 to 63 concerning Land usage and Environment Clearance (EC), it is respectfully submitted that these matters are concerned with state authorities, thereby no comments are offered over them by this answering respondent herein.
14. That with regard to the averments made under Para 64 to 66 are matter of record, thereby no comments are offered over them by this answering respondent herein.
15. That with regard to the averments made under grounds A to O, it is respectfully submitted that the submissions made in preceding para's are re-iterated and are not repeated herein for the sake of brevity.
16. That, in view of above submissions the answering respondent herein shall abide by all directions passed by Hon'ble Tribunal in the instant matter.

I identified by me
Sibgyati Chakrabarti
Advocate
for CPCB 23/11/2024

Mrinal Kanti Biswas

Mrinal Kanti Biswas

Regional Director & Scientist 'E'
CPCB, Kolkata

S. Chaudhuri
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-0584/03
Bidhannagar Court
*-North 24 Pgs

23 NOV 2024



X

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

BEFORE THE NOTARY PUBLIC
AT BISHWANATHPUR
WEST NORTH 24 PARAGANAS

IN

OA. No. 148/2024/EZ

BEFORE THE NOTARY PUBLIC
AT BISHWANATHPUR
WEST NORTH 24 PARAGANAS

IN THE MATTER OF:

Sh. Manoj Yadav

.... APPLICANTS

VERSUS

Bihar Foundry and Casting Limited & Others

.... RESPONDENTS

AFFIDAVIT

I, Mrinal Kanti Biswas, S/o Saroj Kumar Biswas aged about 43 years, having office at the Regional Directorate, Central Pollution Control Board, Southend Conclave' Block No.502, 5th& 6th Floor, 1582, Rajdanga Main Road, Kolkata-700107, do hereby solemnly affirm and sincerely state as follows: -

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

Identified by me
Sibojati Chakrabarti
Advocate
for CPCB
23/11/2024

S. Chaudhuri
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. (1) 1000/2019
Bishwanathpur
West North 24 Parganas

Manoj Yadav
DEPONENT

23 NOV 2024



BEFORE THE NOTARY PUBLIC VERIFICATION
AT BIDHANNAGAR
BIDHANNAGAR COURT

Verified at Kolkata on this day of 23rd Day November 2024 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

[Handwritten initials]

Verified at Kolkata on this the... Day of November 2024.

[Handwritten initials]

Identified by me

Siddhanta Chakrabarti
Advocate
for CPCB
23/11/2024

[Signature]
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No. C58 1003
Bidhannagar Court
* -North 24 Pgs

[Signature]

DEPONENT

[Signature]
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-C58 1003
Bidhannagar Court
* -North 24 Pgs

23 NOV 2024

Integrated Iron & Steel Standards

[भाग II—खण्ड 3(i)]

भारत का राजपत्र : असाधारण

7

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 31st March, 2012

G.S.R. 277(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely -

1. (1) These rules may be called the Environment (Protection) (Third Amendment) Rules, 2012.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Environment (Protection) Rules, 1986, in Schedule I,-
 - (a) (i) serial number 12 relating to "Coke Ovens" and entries relating thereto shall be omitted;
 - (ii) for serial number 24 relating to "Iron and Steel (Integrated)" and entries relating thereto, the following serial number and entries shall be substituted, namely:-

S. No	Industry	Parameter	Standard		
(1)	(2)	(3)	(4)		
24	Integrated Iron and Steel Plant	A.- Coke oven (by- product type)			
		a. Effluent Standards			
		Limiting concentration in mg/l, except for pH			
		pH	6.0-8.50		
		Suspended solids	100		
		BOD, 3 days at 27°C	30		
		COD	250		
		Oil and grease	10		
		Ammonical nitrogen, as N	50		
		Cyanide (as CN ⁻)	0.2		
		Phenol	1.0		
		b. Emission Standards			
			New Batteries (at green field site)	Rebuild Batteries	Existing Batteries
		<i>(i) Fugitive Visible Emissions</i>			

(1)	(2)	(3)	(4)		
		Leakage from door	5(PLD)*	10(PLD)*	10(PLD)*
		Leakage from charging lids	1(PLL)**	1(PLL)**	1(PLL)**
		Leakage from AP Covers	4(PLO) ^f	4(PLO) ^f	4(PLO) ^f
		Charging emission (Second/ charge)	16(with HPLA) [#]	50(with HPLA) [#]	75
*PLD- Percent leaking doors; **PLL- Percent leaking lids;					
^f PLO- Percent Leaking off takes and [#] HPLA – Aspiration through high pressure liquor injection in gooseneck.					
(ii) Stack Emission Standards					
		SO ₂ (mg/ Nm ³)	800	800	800
		NO _x (mg/ Nm ³)	500	500	500
		Particulate matter (mg/Nm ³)	50	50	50
		Particulate matter during charging of stamp charging batteries(mg/Nm ³)	25	25	25
		Sulphur in Coke Oven gas used for heating (mg/Nm ³)	800	-	-
(iii) Fugitive Emissions: Benzo (a) Pyrene (BaP)					
		Battery area (top of the battery) (µg/ m ³)	5	5	5
		Other units in coke oven plant (µg/ m ³)	2	2	2
B.- Sintering Plant					
a. Effluent Standards					
			Limiting concentration in mg/l, except for pH		
		pH	6.0- 8.50		
		Suspended solids	100		
		Oil and grease	10		
b. Emission Standards					
		Particulate matter (mg/Nm ³)	150		
C.- Blast Furnace					
a. Effluent Standards					
			Limiting concentration in mg/l, except for pH		
		pH	6.0- 8.5		
		Suspended solids (mg/l)	50		
		Oil and grease (mg/l)	10		
		Cyanide as CN (mg/l)	0.2		
		Ammonical Nitrogen,	50		

(1)	(2)	(3)	(4)
		as NH ₂ -N (mg/l)	
b. Emission Standards			
<i>(i) Stack Emissions</i>			
		Existing Units	New Units
BF Stove			
Particulate matter (mg/Nm ³)		50	30
SO ₂ (mg/Nm ³)		250	200
NO _x (mg/Nm ³)		150	150
CO (vol/vol)		1% (max.)	1% (max.)
<i>(ii) Space Dedusting / Other stacks of BF area</i>			
Particulate matter (mg/Nm ³)		100	50
<i>(iii) Fugitive Emission</i>			
		Existing Units	New Units
Particulate matter (Size less than 10 microns) PM ₁₀ (µg/m ³)		4000	3000
SO ₂ (µg / m ³)		200	150
NO _x (µg / m ³)		150	120
Carbon monoxide (µg / m ³) - 8 hours		5000	5000
1 hours		10,000	10,000
Lead, as Pb in fugitive dust (µg / m ³) at Cast House		2	2
D.- Steel Making Shop- Basic Oxygen Furnace			
a. Effluent Standards			
pH (mg/l)		6.0- 8.5	
Suspended solids (mg/l)		100	
Oil and grease (mg/l)		10	
<i>(i) Stack Emissions</i>			
		Existing Units	New Units
• Converters			
Particulate matter (mg/Nm ³)			
— Blowing/ Lancing operation	300		Should be with gas recovery
— Normal operation	150		Should be with gas recovery
•• Secondary Emission Stack : De-dusting of de-sulphurisation, Secondary refining etc.			
Particulate matter (mg/Nm ³)		100	50

1198 4/12-3

(1)	(2)	(3)	(4)
		<i>(ii) Fugitive Emissions</i>	
		Existing Units	New Units
	Particulate matter (size less than 10 microns) PM ₁₀ ($\mu\text{g}/\text{m}^3$)	4000	3000
	SO ₂ ($\mu\text{g} / \text{m}^3$)	200	150
	NO _x ($\mu\text{g} / \text{m}^3$)	150	150
	CO ($\mu\text{g} / \text{m}^3$) - 8 hours 1 hours	5,000	5,000
		10,000	10,000
	Lead, as Pb in dust at Converter floor ($\mu\text{g} / \text{m}^3$)	2	2
	E.- Rolling Mills		
	a. Effluent Standards		
	pH	6.0-9.0	
	Suspended solids (mg/l)	100	
	Oil and grease (mg/l)	10	
	b. Emission Standards		
	Particulate matter (mg/Nm^3)	150	
	Re- Heating (Reverberatory) Furnaces		
		Sensitive area	Other area
	Particulate matter (mg/Nm^3)	150	250
	F.- Arc Furnaces		
	Emission Standards		
	Particulate matter (mg/Nm^3)	150	
	G.- Induction Furnaces		
	Emission Standards		
	Particulate matter (mg/Nm^3)	150	
	H.- Cupola Foundry		
	Emission Standards		
		melting capacity less than 3 tonne/hr	melting capacity 3 tonne/hr and above
	Particulate matter (mg/Nm^3)	450	150
	SO ₂ (mg/Nm^3)	300, corrected at 12% CO ₂	
	I.- Calcination Plant/ Lime Kiln/Dolomite Kiln		
	Emission Standards		
		capacity upto 40t/day	capacity above 40t/day



(1)	(2)	(3)	(4)
		Particulate matter (mg/Nm ³)	500
		J.- Refractory Unit Emission Standards	
		Particulate matter (mg/Nm ³)	150
		<p>Note:</p> <ol style="list-style-type: none"> 1. The height of the each process stack shall be a minimum of 30 metres or as per the formula $H = 14 (Q)^{0.3}$ (whichever is more), where "H" is the height of stack in metre; and "Q" is the maximum quantity of SO₂ in kg/hr expected to be emitted through the stack at rated capacity of the plant(s) and calculated as per the norms of gaseous emission. 2. The plants having separate stack for gaseous emission for the scrubbing unit, the height of this stack shall be equal to main stack of the plant or 30 metres, whichever is higher. 3. It is essential that stack constructed over the cupola beyond the charging door and emissions shall be directed through the stack which should be at least six times the diameter of cupola. 4. In respect of Arc Furnaces and Induction Furnaces provision shall be made for collecting the fumes before discharging the emissions through the stack. 5. Foundries shall install scrubber, followed by a stack of height atleast six times the diameter of the Cupola beyond the charging door. 6. Recovery type converters shall be installed in new plants or expansion projects. 	
		Stormwater	
		<p>Note:</p> <ol style="list-style-type: none"> (i) Stormwater shall not be allowed to mix with effluent, scrubber water and/ or floor washings. (ii) Stormwater shall be channellized through separate drains as per natural gradient, passing through High Density Polyethylene (HDPE) lined pits, each having holding capacity of 10 minutes (hourly average) of rainfall. 	

(iii) serial number 30 relating to "Integrated Iron and Steel Plants" and the entries relating there to shall be omitted;

(iv) serial number 79 relating to "Coke Oven Plants" and the entries relating there to shall be omitted.

(b) In Schedule VI, General Emission Standards Part D, III, Load/ Mass based standards, for serial number 5, Coke Oven and entries relating thereto, the following serial number and entries shall be inserted, namely -

(1)	(2)	(3)	(4)
5	Integrated Iron and Steel Plant	Carbon Monoxide in coke oven	3 Kg/ tonne of coke produced
		Particulate matter during coke pushing in coke oven	5 gramme/ tonne of coke produced
		Particulate matter for quenching operation in Coke Oven	50 gramme/ tonne of coke produced ."

[F. No. Q-15017/60/2007-CPW]
RAJNEESH DUBE, Jt. Secy.

Note:- The principal rules were published in the Gazette of India vide number S.O. 844 (E), 19th November, 1986; and subsequently amended vide notifications numbers S.O. 433 (E), dated 18th April 1987; G.S.R. 97 (E), dated the 18th February, 2009; G.S.R. 149 (E), dated the 4th March, 2009; G.S.R. 512 (E), dated the 9th July, 2009; G.S.R. 543 (E), dated the 22nd July, 2009; G.S.R. 595 (E), dated the 21st August, 2009; G.S.R. 794 (E), dated the 4th November, 2009; G.S.R. 826 (E), dated the 16th November, 2009; G.S.R. 01 (E), dated the 1st January, 2010; G.S.R. 61 (E), dated 5th February, 2010; G.S.R. 485 (E), dated 9th June, 2010; G.S.R. 608 (E), dated 21st July, 2010; G.S.R. 739 (E), dated the 9th September, 2010; and G.S.R. 809(E), dated, 4th October, 2010, G.S.R. 215 (E), dated, the 15th March, 2011; G.S.R. 221(E), dated, the 18th March, 2011; G.S.R. 354 (E), dated, the 2nd May, 2011; G.S.R. 424 (E), dated, the 1st June, 2011; G.S.R. 446 (E), 13th June, 2011; G.S.R. 152 (E), dated, 16th March, 2012; and G.S.R. ~~266~~-(E), dated, ~~30th~~ March, 2012.



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 155]

नई दिल्ली, शनिवार, मार्च 31, 2012/चैत्र 11, 1934

No. 155]

NEW DELHI, SATURDAY, MARCH 31, 2012/CHAITRA 11, 1934

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 31 मार्च, 2012

सा.का.नि. 277(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

1. (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) (तृतीय संशोधन) नियम, 2012 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की, अनुसूची I में, -

(क) (i) क्रम संख्या 12, कोक ऑवन से संबंधित विद्यमान प्रविष्टियों का लोप किया जाएगा;

(ii) क्रम संख्या 24, लौह व इस्पात(एकीकृत) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित संख्यांक और प्रविष्टियां रखी जाएंगी, अर्थात् :-

क्र.सं.	उद्योग	पैरामीटर	मानक
(1)	(2)	(3)	(4)
24.	एकीकृत लौह व इस्पात संयंत्र	अ.- कोक ऑवन (सह- उत्पाद प्रकार)	
		क. बहिःस्त्राव मानक	
			सान्द्रण सीमा मि.ग्रा. /लीटर में, pI को छोड़कर
		pII	6.0-8.50
	निलंबित कण		100

(1)	(2)	(3)	(4)	
		BOD, 27° सेंटीग्रेड पर 3 दिन	30	
		COD	250	
		तेल एवं गीस	10	
		अमोनिकल नाइट्रोजन, N के रूप में	50	
		साइनाइड (CN के रूप में)	0.2	
		फिनॉल	1.0	
ख. उत्सर्जन मानक				
		नई बैट्रियां (शुचित क्षेत्र स्थल में)	पुनः निर्मित बैट्रियां	विद्यमान बैट्रियां
(i) प्लावक दृश्य उत्सर्जन				
		दरवाजे से रिसाव	5(PLD)*	10(PLD)*
		भराई ढक्कनों से रिसाव	1(PLL)**	1(PLL)**
		ए.पी. ढक्कनों से रिसाव	4(PLO)†	4(PLO)†
		भराई के समय उत्सर्जन (द्वितीय)	16(HPLA के साथ)#	50(HPLA के साथ)#
*PLD- रिसाव वाले दरवाजों का प्रतिशत; **PLL- रिसाव वाले ढक्कनों का प्रतिशत;				
†PLO- रिसाव ऑफटेक प्रतिशत में और #HPLA - गूज़नेक में उच्च दाब पर तरल अंतः क्षेपक के समय अपेक्षा				
(ii) स्टैक उत्सर्जन मानक				
		SO ₂ (मि.ग्रा./नॉर्मल घनमीटर)	800	800
		NO _x (मि.ग्रा. /नॉर्मल घनमीटर)	500	500
		विविक्त पदार्थ (मि.ग्रा./नॉर्मल घनमीटर)	50	50
		स्टैम्प चार्जिंग बैट्री भराई करने के दौरान विविक्त पदार्थ(मि.ग्रा./नॉर्मल घनमीटर)	25	25
		गंधक(मि.ग्रा./नॉर्मल घनमीटर) गर्म करने के लिए उपयोग किये जा रहे कोक ओवन गैस में	800	-
(iii) प्लावक उत्सर्जन: बैन्जो - ए- पाईरीन (BaP)				
		बैट्री क्षेत्र (बैट्री के ऊपरी भाग पर) (माईक्रोग्राम/ घनमीटर)	5	5
		कोक ओवन प्लांट की अन्य इकाइयां (माईक्रोग्राम / घनमीटर)	2	2
आ.- निसादीय संयंत्र				
क. बहिस्राव मानक				
			सान्द्रण सीमा मि.ग्रा. /लीटर में, pH को छोड़कर	
		pH	6.0- 8.50	
		मित्तम्वित ठोस कण	100	
		तेल एवं गीस	10	

(1)	(2)	(3)	(4)
		ख. उत्सर्जन मानक	
		विविक्त पदार्थ (मि.ग्रा./नॉर्मल घनमीटर)	150
		इ.- ब्लास्ट फर्नेस	
		क. बहिस्राव मानक	
		pH	6.0- 8.5
		निलम्बित ठोस कण(मि.ग्रा./ली)	50
		तेल एवं ग्रीस(मि.ग्रा./ली)	10
		साइनाइड (CN ⁻ के रूप में) (मि.ग्रा./ली)	0.2
		अमोनिकल नाइट्रोजन, NH ₃ -N के रूप में (मि.ग्रा./ली)	50
		ख. उत्सर्जन मानक	
		(i) चिमनी के द्वारा उत्सर्जन	
		विद्यमान इकाईयां	नई इकाईयां
		ब्लास्ट फर्नेस स्टोव	
		विविक्त पदार्थ (मि.ग्रा./नॉर्मल.घन.मीटर)	50 30
		SO ₂ (मि.ग्रा./नॉर्मल घनमीटर)	250 200
		NO _x (मि.ग्रा./नॉर्मल घनमीटर)	150 150
		CO (घनत्व/मात्रा)	1% (अधि) 1% (अधि.)
		(ii) कार्यक्षेत्र में धूल/ब्लास्ट फर्नेस क्षेत्र की अन्य चिमनियां	
		विविक्त पदार्थ (मि.ग्रा./नॉर्मल घनमीटर)	100 50
		(iii) प्लावक उत्सर्जन	
		विद्यमान इकाईयां	नई इकाईयां
		विविक्त पदार्थ (10 माईक्रोन से कम आकार) PM ₁₀ (माईक्रोग्राम/ घनमीटर)	4000 3000
		SO ₂ (माईक्रोग्राम/ घनमीटर)	200 150
		NO _x (माईक्रोग्राम/ घनमीटर)	150 120
		कार्बन मोनोक्साइड(माईक्रोग्राम/ घनमीटर)	
		- 8 घंटे	5000 5000
		- 1 घंटे	10,000 10,000
		सीसा, प्लावक धूल में Pb के रूप में (माईक्रोग्राम / घनमीटर), ढलाई घर में	2 2
		ई.- स्टील निर्माण शोप- आधारभूत ऑक्सीजन भट्टी	
		क. बहिस्राव मानक	
		pH	6.0- 8.5
		निलम्बित ठोस कण(मि.ग्रा./ली)	100
		तेल एवं ग्रीस(मि.ग्रा./ली)	10

(1)	(2)	(3)	(4)
		(i) चिमनी के द्वारा उत्सर्जन	
		विद्यमान इकाईयां	नई इकाईयां
		• परिवर्तक	
	विविक्त पदार्थ (मि.ग्रा./नॉर्मल घनमीटर)		
	- फूंकना/ चीराई प्रचालन	300	गैस प्रतिप्राप्ति के साथ होना चाहिए
	- सामान्य प्रचालन	150	गैस प्रतिप्राप्ति के साथ होना चाहिए
	•• माध्यमिक उत्सर्जन चिमनी : डि-सल्फ्यूरिसेशन की धूल झडाई, माध्यमिक परिशोधन, आदि		
	विविक्त पदार्थ (मि.ग्रा./नॉर्मल घनमीटर)	100	50
	(ii) प्लावक उत्सर्जन		
		विद्यमान इकाईयां	नई इकाईयां
	विविक्त पदार्थ (10 माईक्रोन से कम आकार) PM ₁₀ (माईक्रोग्राम/ घनमीटर)	4000	3000
	SO ₂ (माईक्रोग्राम/ घनमीटर)	200	150
	NO _x (माईक्रोग्राम/ घनमीटर)	150	150
	CO(माईक्रोग्राम/ घनमीटर)		
	- 8 घंटे	5,000	5,000
	- 1 घंटे	10,000	10,000
	सीसा, Pb के रूप में(माईक्रोग्राम/ घनमीटर) परिवर्तक तल पर धूल में	2	2
	उ. - रोलिंग मिल		
	क. बहिःस्राव मानक		
	pH	6.0-9.0	
	निलम्बित ठोस कण(मि.ग्रा./ली)	100	
	तेल एवं गीस (मि.ग्रा./ली)	10	
	ख. उत्सर्जन मानक		
	विविक्त पदार्थ (मि.ग्रा./नॉर्मल घनमीटर)	150	
	पुनः ताप (रिवरबरेट्री) भट्टी		
		संवेदनशील क्षेत्र	अन्य क्षेत्र
	विविक्त पदार्थ (मि.ग्रा./नॉर्मल घनमीटर)	150	250

(2)	(3)	(4)	
	ए - आर्क फर्नेस उत्सर्जन मानक		
विविक्त पदार्थ (मि.ग्रा./नॉर्मल घनमीटर)		150	
	ए - इंडक्शन फर्नेस उत्सर्जन मानक		
विविक्त पदार्थ (मि.ग्रा./नॉर्मल घनमीटर)		150	
	ओ.- क्यूपला फाऊन्डी उत्सर्जन मानक		
विविक्त पदार्थ (मि.ग्रा./नॉर्मल घनमीटर)	3 टन/घंटा से कम की प्रगलन क्षमता 450	3 टन/घंटा और इससे अधिक की प्रगलन क्षमता 150	
SO ₂ (मि.ग्रा./नॉर्मल घनमीटर)	300. 12% CO ₂ पर		
	ओ.- कैल्सीनेशन संयंत्र/ चूना भट्टी/डोलोमाइट भट्टी उत्सर्जन मानक		
विविक्त पदार्थ (मि.ग्रा./नॉर्मल घनमीटर)	40टन/दिन तक की क्षमता 500	40टन/दिन से अधिक की क्षमता 150	
	(3)	(4)	
	अं.- उच्चतापसह इकाई उत्सर्जन मानक		
विविक्त पदार्थ (मि.ग्रा./नॉर्मल घनमीटर)		150	
टिप्पणी:			
1	प्रत्येक प्रक्रिया स्टैक की न्यूनतम ऊंचाई 30 मीटर या $H = 14(Q)^{0.3}$ सूत्र के अनुरूप, जो भी अधिक हो, होनी चाहिए। "H" का अर्थ चिमनी की ऊंचाई मीटरों में, और "Q" का अर्थ गैसीय उत्सर्जन कि.ग्रा./घंटे में मानक के अनुरूप परिकलित और संयंत्र की स्थापित क्षमता पर चिमनी के माध्यम से उत्सर्जित होने वाले SO ₂ की संभावित अधिकतम मात्रा है।		
2	स्क्रबिंग इकाई के गैसीय उत्सर्जन हेतु संयंत्र की पृथक चिमनी होने पर इस चिमनी की ऊंचाई संयंत्र की मुख्य चिमनी की ऊंचाई के बराबर या 30 मीटर, जो भी अधिक हो, होगी।		
3	क्यूपला इकाई में गैस उत्सर्जन के लिए चिमनी की लंबाई कम से कम क्यूपला के व्यास के छः गुणा, इसके भराई दरवाजे के ऊपर होना आवश्यक है।		
4	आर्क फर्नेस और इंडक्शन फर्नेस के सदर्थ में उत्सर्जनों को चिमनी के माध्यम से उत्सर्जित किये जाने से पहले धुंए को एकत्रित किये जाने का प्रावधान किया जाएगा।		

(1)	(2)	(3)	(4)
		5 फाउन्डी में स्क्रबर स्थापित किया जाएगा तथा इसमें चिमनी की ऊंचाई कम से कम, इसके भराई दरवाजे के ऊपर, इस क्यूपला के व्यास के छः गुणा होना आवश्यक होगी।	
		6 नए संयंत्रों और विस्तार परियोजनाओं में प्रति प्राप्ति प्रकार के परिवर्तक स्थापित किये जाएंगे।	
		वर्षाजल	
		टिप्पणी	
		(i) किसी इकाई के वर्षा जल को बहिस्राव, मार्जक जल और/अथवा तलथुलाई अपजल के साथ मिलाने की अनुमति नहीं दी जाएगी।	
		(ii) इकाई की अंतसीमा के वर्षा जल को वर्षा के 10 मिनट की संग्रहण क्षमता (घंटे के औसत) वे उच्च घनत्व पोलिइथलीन (एचडीपीई) परत वाले गर्त के माध्यम से अलग नाली के द्वारा बहाय जाएगा।"	

(iii) क्रम संख्या 30, एकीकृत लौह व इस्पात संयंत्र से सम्बन्धित विद्यमान प्रविष्टियों का लोप किया जायेगा; और

(iv) क्रम संख्या 79, कोक ओवन संयंत्र से सम्बन्धित विद्यमान प्रविष्टियों का लोप किया जायेगा।

(ख) अनुसूची VI, में सामान्य उत्सर्जन मानक भाग घ, III, भार/समूह आधारित मानक, क्रम संख्या 5, कोक ओवन इनसे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित क्रम संख्यांक और प्रविष्टियां अन्तःस्थापित की जाएंगी, अर्थात्:-

5	एकीकृत लौह व इस्पात संयंत्र	कोक ओवन में कार्बन मोनोऑक्साइड	3 कि.ग्रा./टन उत्पादित कोयला
		कोक ओवन में कोयला डालते समय विविक्त पदार्थ	5 ग्रा./टन उत्पादित कोयला
		कोक ओवन में आग बुझाने के दौरान विविक्त पदार्थ	50 ग्रा./टन उत्पादित कोयला ।"

[फा. सं. क्यू-15017/60/2009-सीपे

रजनीश दुबे, संयुक्त

टिप्पणी : मूल नियम भारत के राजपत्र में सा. का.आ. 844(अ) दिनांक 19 नवम्बर, 1986 के द्वारा प्रकाशित किये गए थे और पश्चात सं. का.आ.433 (अ), तारीख 18 अप्रैल 1987, सा.का.नि. 97(अ) तारीख 18 फरवरी 2009; सा.का.नि. 1 तारीख 4 मार्च 2009; सा.का.नि. 512(अ) तारीख 9 जुलाई 2009; सा.का.नि. 543(अ) तारीख 22 जुलाई सा.का.नि. 595(अ) तारीख 21 अगस्त 2009; सा.का.नि. 794(अ) तारीख 4 नवम्बर 2009; सा.का.नि. 826(अ) 16 नवम्बर 2009; सा.का.नि. 01(अ) तारीख 1 जनवरी 2010; सा.का.नि. 61(अ) तारीख 5 फरवरी 2010; सा. 485(अ) तारीख 9 जून 2010; सा.का.नि. 608(अ) तारीख 21 जुलाई 2010; सा.का.नि. 739(अ) तारीख 9 सितम्बर और सा.का.नि. 809(अ) तारीख 4 अक्टूबर 2010; सा.का.नि. 215(अ) तारीख 15 मार्च, 2011; सा.का.नि. 221(अ), 18 मार्च, 2011; सा.का.नि. 354(अ) तारीख, 02 मई, 2011; सा.का.नि. 424(अ), तारीख, 01 जून, 2011; सा. 446(अ), 13 जून, 2011 और सा.का.नि.152 (अ), 16 मार्च, 2012 और सा.का.नि. - 266(अ)

(अ), 30 मार्च, 2012 के द्वारा संशोधित किए गए।